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**(2025) 10 UH CK 0013**

**Uttarakhand HC**

**Case No:** Anticipatory Bail Application No. 1121 Of 2025

Guljar And Another

APPELLANT

Vs

State Of Uttarakhand

RESPONDENT

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**Date of Decision:** Oct. 8, 2025

**Acts Referred:**

- Uttarakhand Protection Of Cow Progeny Act, 2007 &mdash; Section 5, 11
- Constitution Of India, 1950 &mdash; Article 21

**Hon'ble Judges:** Alok Kumar Verma, J

**Bench:** Single Bench

**Advocate:** Mohd. Safdar, Akshay Latwal, Prabhat Kandpal

**Final Decision:** Allowed

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### **Judgement**

Alok Kumar Verma, J

**1.** This Application has been filed for anticipatory bail in Case Crime No.475 of 2025, registered at Police Station Gangnagar, District Haridwar under Section 3, Section 5 read with Section 11 of the Uttarakhand Protection of Cow Progeny Act, 2007.

**2.** According to the First Information Report, on 30.09.2025, the police received a secret information that some persons are slaughtering cows in a field. The police raided the spot and recovered 200 Kg. beef from the spot. The police noticed that four persons were present on the spot. Seeing the police, they managed to escape from the spot. Constable Ranveer and Constable Manmohan told that Guljar and Alam (applicants) were present on the spot who ran away.

**3.** Heard Mr. Mohd. Safdar, learned counsel for the applicants and Mr. Akshay Latwal, learned Assistant Government Advocate for the respondent.

**4.** Mr. Mohd. Safdar, Advocate contended that the applicants were not present on the spot. They have been falsely implicated by the police. Applicants are not convicted persons. They are permanent residents of District Haridwar, therefore, there is no possibility of their absconding.

**5.** Mr. Akshay Latwal, Assistant Government Advocate has opposed the anticipatory bail application orally.

**6.** Personal liberty under Article 21 of the Constitution of India is very precious fundamental right and it should be curtailed only when it becomes imperative according to the peculiar facts and circumstances of the case.

**7.** Having heard the submissions of learned counsel for the parties and keeping in view of the facts and circumstances of the case, the present Application, filed for anticipatory bail, is allowed. It is directed that in the event of arrest of the applicants Guljar and Noor Alam alias Alam, they shall be released on anticipatory bail on executing a personal bond of Rs. 30,000/- and two reliable sureties, each of the like amount, by each one of them, to the satisfaction of the Arresting Officer, subject to the following conditions: -

(i) Applicants shall cooperate with the Investigating Agency and they shall make themselves available for interrogation by a police officer as and when required;

(ii) If the charge-sheet is filed, the applicants shall attend the trial court regularly and they shall not seek any unnecessary adjournment;

(iii) Applicants shall not directly or indirectly make any inducement, threat or promise to any person, acquainted with the facts of this case;

(iv) Applicants shall not leave the country without the previous permission of the trial court.

**8.** It is made clear that if the applicants misuse or violate any of the conditions, imposed upon them, the prosecution agency will be free to move the Court for cancellation of the anticipatory bail.